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SLP(C)No. 21705 OF 2002  
ITEM No.208

Court No. 5

SECTION IX  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.21705/2002  
(From the judgement and order dated 12/08/2002 in AN 112/02 etc.  
of The HIGH COURT OF BOMBAY)

VIDEOCON PROPERTIES LTD.

Petitioner (s)

VERSUS

BHALCHANDRA LABORATORIES & ORS.

Respondent (s)

(With prayer for interim relief)  
( For Final Disposal )

Date : 17/10/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DORAISWAMY RAJU  
HON'BLE MR. JUSTICE ARIJIT PASAYAT

For Petitioner (s)Mr. C.A. Sundaram, Sr.Adv.  
Ms. Dipti Razda,Adv.

Mr. Jatin Zaveri,Adv.

For Respondent (s)Mr. Santosh Paul,Adv.  
Mr. Ranjan Kumar,Adv.  
Mr. Rajeev Sharma,Adv.  
Mr. Gaurav Sharma,Adv.

Mr. M.J.Paul,Adv.

UPON hearing counsel the Court made the following  
O R D E R

The matter is adjourned by one week.

If either of the parties wants to file any additional  
documents, it should be in compliance with the Rules of the Court.

(Neena Verma) (Vijay Aggarwal)  
Court Master Court Master